

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:151
ANSWERED ON:16.12.2013
POLLUTION NORMS FOR INDUSTRIES
Biswal Shri Hemanand ;Patle Kamla Devi

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has notified any norms or issued any guidelines for various industries to be complied for prevention and control of pollution in the country;
- (b) if so, the details thereof including the norms notified in respect of treated effluents and emissions for the industries;
- (c) the number of industries which were found violating these norms/guidelines during the last three years, State/UT-wise;and
- (d) the punitive action taken by the Government against the erring industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) & (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 151 DUE FOR 16.12.2013 REGARDING 'POLLUTION NORMS FOR INDUSTRIES' BY SHRIMATI KAMLA DEVI PATLE AND SHRI HEMANAND BISWAL, HON'BLE MEMBERS OF PARLIAMENT.

(a) & (b). The Government has notified environmental norms with respect to sixty two categories of polluting industries. The notified effluent and emission norms, as applicable to polluting industries for disposal of treated effluents and emissions are given in Annexure-1. These norms are applicable throughout the country.

(c) & (d). There are a total of 3206 industries falling under the category of highly polluting industries identified by the Central Pollution Control Board (CPCB). During the last three years, the CPCB has inspected 768 industries and issued 420 directions to non-compliant units under Section 5 of Environmental (Protection) Act, 1986. 89 of these directions have been issued for closure of industries. The state-wise details are at annexure-2. In addition, 125 directions have been issued to the concerned SPCBs/PCCs under Section 18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for seeking compliance of industries for observed non-compliance.